

sitting held on the 12th March, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 9th February, 1959:—

- (1) The Indian Income-tax (Amendment Bill, 1959.
- (2) The Appropriation Bill, 1959.
- (3) The Cinematograph (Amendment) Bill, 1959.

#### EXTERNMENT OF A MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following communication dated the 14th March, 1959, from the District Magistrate, Ambala:—

"I have the honour to inform you that Shri A. K. Gopalan, Member, Lok Sabha, was served with an order under section 7(1)(c) of the Punjab Security of State Act, XII of 1953, issued by the Governor of Punjab with a direction that he should remove himself from the precincts of Punjab State and that he should not return to it for a period of one year from the date of the said order. The said order was served on Shri A. K. Gopalan at 12-55 P.M. on the 13th March, 1959, along with the grounds for this order. He acknowledged the order in writing as under:—

'I cannot leave before 12-45 train and I have booked a seat.'

The Government conceded his request and gave him the option

asked for to leave by the 12-45 midnight train on the night between 13/14th March, 1959.

Subsequently, he changed his mind and deliberately refused to obey the direction given in the above-mentioned order. In spite of the repeated requests of a senior police officer he adopted an attitude of deliberately defying the order. Police had to interpose to prevent him from committing a cognizable offence under section 7-A of the Punjab Security of State Act within the precincts of Punjab State and removed him to Delhi with due courtesy and keeping in view his convenience."

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### WINDING UP OF REHABILITATION DEPARTMENT

**Shri Nanshir Bharucha (East Khadesh):** Under Rule 197, I beg to call the attention of the Minister of Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Reported winding up of the Rehabilitation Department".

**Mr. Speaker:** Is it a long statement?

**The Minister of Rehabilitation (Shri Mehr Chand Khanna):** It runs to four pages.

**Mr. Speaker:** It may be laid on the Table; I will circulate it to all hon. Members.

**Shri Nanshir Bharucha:** Whenever there is a long statement, the Minister should prepare a short summary and give to the House and lay the rest on the Table.

**Mr. Speaker:** I am sure hon. Ministers will say a few lines by way of a summary whenever they have a long statement to be laid on the Table hereafter.

**Shri Mehr Chand Khanna:** Sir, I beg to lay the statement on the Table.